

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...CC 3672-3673/2002

(From the judgement and order dated 22/11/2001 in TRC 318/00  
& 319/00 of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. MADRAS CREDIT & INVESTMENT LTD.

Petitioner (s)

VERSUS

STATE OF KERALA

Respondent (s)

With I.A.1-2 ( C/delay in filing SLP )

Date : 03/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. T.L.V. Iyer, Sr. Adv.  
Mr. Subramonium Prasad., Adv.  
Mr. Abhay Kumar, Adv.  
Mr. S.N. Jha, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Issue notice on application for condonation of  
delay as well as on Special Leave Petitions.

.SP1

(Ganga Thakur)  
P.S.to Registrar

(Prem Prakash)  
Court Master